

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88642 of 2018

(Arising out of Order-in-Appeal No. NGP-I/APPL/114/2017-18/543 dated 10.04.2018 passed by the Commissioner of Customs Central Excise & Service Tax(Appeals), Aurangabad)

M/s Bharuka Construction

.....Appellant

Plot No. 236/258 Akshay Deep Plaza
Town Centre CIDCO
Aurangabad
Maharashtra- 431003

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

Null N-5...Town Centre,
CIDCO, Aurangabad
Maharashtra-431030

APPERANCE:

None for the Appellant

Mr. Dharmendra Singh, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85299/2020

Date of Hearing: 19.02.2020

Date of Decision: 19.02.2020

PER: AJAY SHARMA

None for the Appellant. With the assistance of Learned Authorise Representative I have gone through the case records. As per the records, the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a

discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 18.02.2020.

2. In view thereof, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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